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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.1543/94

NEW DELHI THIS THE 8TH DAY OF AUGUST, 1994.

HON'BLE SHRI J.P. SHARMA, MEMBER (J)

HON'BLE SHRI P.T. THIRUVENGADAM, MEMBER (A)

- 1 Shri Ishwar Singh  
son of Shri Sukh Lal  
r/o Suraj Nagar  
Azadpur Delhi 33
- 2 Shri Raj Singh  
son of late Shri Kartar Singh  
village Mohammadpur PO  
Hiranke Delhi 36
- 3 Shri R N Tyagi  
son of late Shri Sagwa Singh  
88 Kalyan Vae, Kichidipur  
Delhi 92
- 4 Smt Veeran Sharma  
wife of Shri S K Sharma  
r/o flat No.661/C  
Delhi Admn Flats, Timarpur  
Delhi 7
- 5 Shri Hargian Singh  
son of late Shri Kartar Singh  
House No 581, V& PO Nagloi  
New Delhi 41
- 6 Shri H L Sharma  
son of Shri Mir Singh  
House No R7 12 Block B  
Old Roshanpura Extn.  
Najafgarh, New Delhi 43
- 7 Shri Sukbir Singh  
Son of Shri Munshi Ram  
r/o 53, Village Kirari  
PO Nagloi, Delhi 41
- 8 Shri N S Bhardwaj  
son of late Shri Hoshier Singh  
r/o 1458, Gulabi Bagh, Delhi 7
- 9 Shri R S Raghav  
son of late Shri DS Raghav  
A.487 Shastri Nagar, Delhi 52
- 10 Shri B R Bansal  
son of Shri Manohar Lal  
E/O 943 Gulabi Bagh  
Delhi 7

- 11 Shri Balwan Singh  
Son of Shri Jai Lal  
V&PO Bakkarwala, Delhi 41
- 12 Shri B R Chopra  
son of Shri Desh Raj Chopra
- 13 Shri R L Sharma @ Kaushik  
son of Shri Maman Chnd  
WZ 207C, Shadhnagar II  
Palam Colony, New Delhi 8
- 14 Shri R K Rohilla  
son of Shri Juglal  
134, Nagloi Extn. II  
Delhi 41
- 15 Shri C R Vats  
son of late Shri Tak Chand  
House No 16, V&PO Mundka  
Delhi 41
- 16 Shri M R Sharma  
son of Shri Rati Ram  
74, Gali No 15  
Sanjay Nagar  
Delhi 33
- 17 Shri Tara Chand  
son of Shri Bhagwan Singh  
V&PO Rampur  
District Sonapat  
Haryana
- 18 Shri Mor Singh  
Son of Shri Chote Lal  
3890 Behind MC School  
Ajmeri Gate, Delhi 6
- 19 Shri Dalip Kumar Rohde  
son of HL Rohde  
Sector 12/683  
RK Puram  
New Delhi 22
- 20 Shri Rajinder Kumar  
son of Shri Madan Lal  
R/o GE-13/412 Paschim Vihar,  
New Delhi

...Applicants

By Advocate : Shri J.P. Verghese

Versus

- 1 The Union of India  
through its Home Secretary  
Ministry of Home Affairs  
North Block  
New Delhi
- 2 The NCT of Delhi  
through its Chief Secretary  
Old Secretariat  
Delhi
- 3 The Secretary (Services)  
Delhi Administration Offices  
5 Sham Nath Marg  
Delhi

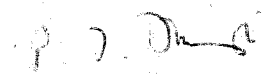
Respondents

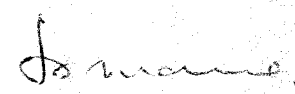
JUDGEMENT (ORAL)

HON'BLE SHRI J.P. SHARMA, MEMBER (J)

The matter was listed before the single Bench. In view of certain orders passed by Division Bench in O.A. No.1085/90 and other O.A.s have to be gone into to see whether there is any violation of the orders of this Bench while issuing the impugned order, this case was rightly ordered on 2.8.94 to be listed before the Division Bench. Thus, the matter came before us today.

2. The learned counsel for the applicant states that he would have to make certain fresh averments in as much as the nature of the Original Application has to under go material change, as such, he prayed that he may be allowed to withdraw this Application. The learned counsel is allowed to withdraw this application. We have no hesitation to pass this order that application is allowed to be withdrawn with liberty to assail any grievance surviving to the applicant according to law and subject to law of limitation.

  
(P.T. THIRUVENGADAM)  
MEMBER (A)

  
(J.P. SHARMA)  
MEMBER (J)

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